

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2013

- Subject : Petition under section 79 (1) (c) (k) read with section 29 (5) and section 142 of the Electricity Act, 2003.
- Date of hearing : 31.10.2013
- Coram : Shri Gireesh B.Pradhan, Chairperson
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member
- Petitioner : Chhattisgarh State Power Distribution Company Limited
- Respondents : Gujarat Urja Vikas Nigam Limited, Vadodara
Maharashtra State Electricity Distribution Co. Ltd, Mumbai
Madhya Pradesh Power Management Co. Ltd., Jabalpur
Western Region Power Committee, Mumbai
- Parties present : Shri G. Umapathy, Advocate, MPPMCL
Shri P.J Jani, GUVNL
Shri K.P.Jangid, GUVNL
Shri R. Mekhala, Advocate, MSEDCL

Record of Proceedings

The representative of GUVNL submitted that the arguing counsel in the matter Shri M. G. Ramchandran is not available due to personal difficulty and requested to adjourn the matter. Request made by the representative of GUVNL was allowed by the Commission.

2. The counsels and representatives of the parties present expressed no objection to the request of GUVNL.
3. The petition shall be listed for hearing on 10.12.2013.

By order of the Commission
SD/-
(T. Rout)
Chief (Law)